

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 104  
230/252/ND/2020**

**IN THE MATTER OF:**

**Dr. Parmar Consultants India Pvt. Ltd.**

**...APPELLANT**

**Vs**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 02.09.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Biswaksen Panda and Mr.  
Gursat Singh, Advocates**

**For the I.T. Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the petitioner. AROC is present and prayed for time. Ten days' time has been granted for filing report by AROC. No one is present at the time of virtual hearing from the Income Tax Department. Therefore, the petitioner's counsel may take steps to serve notice on the Income Tax Department to enable them to file their reply/report within next 10 days, and compliance affidavit may be filed by the petitioner before the Tribunal before the next date of hearing. Post the matter to 18<sup>th</sup> September, 2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**

(Annu)